

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

CP No. 105 /241, 242/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.01.2019**

Name of the Company: Jiwanlalgopaliji Makadia (Patel) & Ors.
V/s.
Patel Oils & Chemicals Pvt. Ltd. & Ors.

Section of the Companies Act: Section 241, 242 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	KUNJAL DALAL	PCS	Petitioner	K A Dalal
2.				

ORDER

PCS Mr. Kunjal Dalal is present for the petitioner.

The proof of dispatch is filed.


The petitioner as well as the Registry is directed to issue notice to the Respondent.

The learned PCS requested for granting of interim relief in the form of status quo as prayed in paragraph 37(c).

Heard the learned PCS. Meanwhile, the respondent is directed to maintain the status quo in respect of the immovable properties of the company till next date.

The petitioner is directed to inform the date of hearing to the respondent along with the order.

List the matter on 18.02.2019


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 02th day of January, 2019


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL